

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.5575/Del/2018
निर्धारणवर्ष/Assessment Year: 2015-16

Adventist Development & Relief Agency, C/o Kapil Goel, Advocate, F-26/124, Sector-7, Rohini, New Delhi. PAN No. AAATA1264E	बनाम Vs.	ACIT Circle 1(1) Exemption, New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Sh. Ashish Jain, CA
राजस्वकीओरसे /Revenue by	Sh. Om Prakash, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	18.05.2022
उद्घोषणाकीतारीख/Pronouncement on	18.05.2022

आदेश /O R D E R

This appeal by assessee has been directed against the order of Ld. CIT(A)-40, Delhi dated 25.06.2018 for AY 2015-16.

2. Ld. Counsel for Assessee through letter dated 17.05.2022 seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and Form no. 3 & 4 have already been issued and copies are attached along with the letter.

3. I have perused the copies of Form No. 3 and 4 filed before me. Assessee has opted under VSVS Scheme and settled the disputed tax in its appeal in ITA No. 5575/Del/2018 for the assessment year under consideration i.e. 2015-16.

4. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 18/05/2022

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 18/05/2022

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi